

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1199/2021

(Arising out of impugned final judgment and order dated 28-11-2019 in A482 No. 40884/2019 passed by the High Court of Judicature at Allahabad)

SONIA DAGA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 73251/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 135952/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 135953/2020 - EXEMPTION FROM FILING O.T.)

Date : 19-02-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Rajat Aneja, Adv.
Ms. Chandrika Gupta, Adv.
Ms. Radhika Gupta, AORFor Respondent(s) Mr. Ardhendumauli Kumar Prasad, Sr. A.A.G.
Mr. Sudeep Kumar, AOR
Ms. Ananya Sahu, Adv.Mrs. Aprajita Singh, Sr. Adv.
Mr. Rohit Amit Sthalekar, AOR
Mr. Purnendu Bajpai, Adv.
Mr. Shashank, Adv.UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List this matter on 03.04.2024.

(NEETA SAPRA)
COURT MASTER (SH)(RENU BALA GAMBHIR)
COURT MASTER (NSH)